[P. S. Narkar]

sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules. 1955:—

(i) G.S.R. No. 1454 dated the 9th December, 1961.

(ii) G.S.R. No. 1480 dated the 16th December, 1961.

(iii) G.S.R. No. 1538 dated the 30th December, 1961.

(iv) G.S.R. No. 96 dated the 20th January, 1962.

[*Placed in Library. See* No. LT-3550/62]

—

12.32 hrs.

OPINIONS ON BILL

Shri Subbiah Ambalam (Ramanathapuram): Sir, I beg to lay on the Table Paper Nos. I and II to the Bill further to amend the Hindu Succession Act, 1956 which was circulated for the purpose of eliciting opionion thereon by the direction of the House on the 22nd April, 1961.

—

12.32½ hrs.

ESTIMATES COMMITTEE

HUNDRED AND FIFTY-SEVENTH REPORT

Shri Dasappa (Bangalore): Sir, I beg to present the Hundred and Fifty-eventh Report of the Estimates Committee on the Ministry of Commerce and Industry—National News print and Paper Mills Limited (Reports and Accounts).

—

12.32½ hrs.

PUBLIC ACCOUNTS COMMITTEE

FORTY-FIRST REPORT

Shri C. R. Pattabhi Raman (Kumbakonam): Sir, I beg to present the Forty-first Report of the Public Accounts Committee on the Excesses over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts(Civil), 1959-60.

—

12.32¾ hrs.

RESIGNATION OF MEMBERS

Mr. Speaker: I have to inform the House that Sarvashri R. S. Arumugam, K. R. Sambandam and Resham Lal Jangde have resigned their seats in Lok Sabha with effect from the 17th March, 1962.

—

12.33 hrs.

BUSINESS ADVISORY COMMITTEE

SIXTY-NINTH REPORT

Shri Rane (Buldana): Sir, I beg to move:

"That this House agrees with the Sixty-ninth Report of the Business Advisory Committee presented to the House on the 16th March, 1962."

Mr. Speaker: The question is:

"That this House agrees with the Sixty-ninth Report of the Business Advisory Committee presented to the House on the 16th March, 1962."

The motion was adopted.

—

12.33¼ hrs.

MOTION ON ADDRESS BY THE PRESIDENT—*contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Dr. Sushila Naya on the 15th March, 1962, namely:—

"That an Address be presented to the President in the following terms:—

'That the Members of the Lok Sabha assembled in this Session are deeply greateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 12th March, 1962'".

and the amendments moved thereon.

I may inform the House that out of 1 hour and 45 minutes now left the hon. Prime Minister may take an hour and 45 minutes will be at the disposal of hon. Members to speake. I will call upon the hon. Prime Minister at 3 o'clock. After hon. Members have spoken for 45 minutes, that is, at 1·15 P.M., the house will take up the Supplementary Demands for Grants.

Shri P. K. Deo was in possession of the House. He may continue his speech.

Shri P. K. Deo (Kalahandi): Mr. Speaker, Sir, the other day I was dealing with the question of expenses in connection with the elections. Coming to the other aspect of the elections I would like the House to consider the various malpractices that have been resorted to in the last elections as also the manner in which voters were tempted. I would say the voters were bribed with cash and promises and donations to the various clubs, recreation centres, schools and temples. Due to the way official pressure used to further the electoral ends of the party in power I would say the entire election has proved to be a big scandal.

12.35 hrs.

[SHRI MULCHAND DUBE *in the Chair*]

It was a regular feature in my constituency that purchasing agents, merchants, licencees and permit and quota holders had been moving freely and in a most frantic way with bags of cash in order to purchase votes. The gearing up of the administrative machinery to ensure the election successes of the party in power would be manifest from the following facts.

In my constituency Block Development Officers organised block exhibition meetings where Congress candidates and Ministers could go and address the public. Many instances have come to my notice where P.W.D officers, civil supplies officers and forest officers were most shamelessly, asked to procure jeeps and cash from their contractors for the election purposes of the party in power.

The conjunction of the eight planets was a blessing in disguise for the party in power. As you know, in every village *yagnyas* were performed. Ministers and Congress candidates who could hardly draw 200 men for their public meetings took advantage of the gatherings in *yagnyashalas* and approach the voters. The made sumptuous donations to the various *yagnya* committees and made the voters vow to vote for the Congress Party candidates.

Where persuasion and temptation failed a threat was held out for starting prosecutions against encroachments under various pretexts, for the forfeiture of various forest rights and for harassment by sales-tax and commercial tax officers. Last of all was the threat that no development work would be taken up if they did not vote for the Congress. Particularly in my State where the Congress Party has been saddled in power till 1967 they could fully utilise that position and could go to that extent of canvassing.

We learnt of instances where liquor had been distributed to purchase votes.

Shri Tyagi (Dehra Dun): You must be talking of your personal experience.

Shri P. K. Deo: No, it was the Congress candidate who did it. We also learnt of instances where glamorous film stars were engaged for canvassing for the Congress candidates. In some cases personalities with sex appeals and pin-up girls were used for procuring votes .

Shri Tyagi: Nobody can commit the folly of giving drinks to voters because they would commit mistakes when they are drunk and might mark the ballot paper wrongly.

Shri P. K. Deo: It was given afterwards.

The booths and the polling stations where the Congress was defeated in the mid-term elections were changed most arbitrarily against the protests of the opposition parties. Last but not the least the noting down of the number of the ballot paper against the voter's name in the working copy of the electoral roll in the booth by the Presiding Officer did not keep the entire voting system a secret; rather it provided an opportunity to the party in power to threaten the voters with victimisation in future.

All these tactics resorted to by the party in power created utter confusion and chaos in the minds of the electors and they could not exercise their discretion freely. They had to exercise their voting power under duress. There was confusion between the National Flag and the Congress flag. There was confusion between the Congress Party of today and Mahatma Gandhi's Congress Party. There was confusion between the Congress as a political party and the Congress as the Government. Some time back a new theory was expounded on the floor of the Orissa Legislative Assembly by the Chief Minister of Orissa that the Party and the Government are one and identical. Such utterances are often heard in communist countries where the party and the Government are equated together. But in a democratic set-up as in this country to say that the party and the Government are just one and identical does not look nice.

Last of all comes the jugglery of counting. Shri Dandekar, a Swatantra candidate who won by 1,500 votes in the first counting had to lose by 500 votes in the recount. In the neighbouring constituency Shri Vajpayee's, a Jan Sangh candidate, result did not change in spite of a recount. We have seen that in all cases of recount it was an advantage to the ruling party.

Shri Tyagi: How? The count is a mathematical process of addition; there cannot be any change in it.

Shri P. K. Deo: That is what has happened.

Just prior to the general election a National Integration Conference was held under the auspices of the Prime Minister in Delhi and most of the leaders of the opposition parties were invited to participate in it. That Conference, while stressing that "political power at any level should not be used for furthering personal interests of members of one's own party or to harm the interests of members of other parties" suggested that representatives of various parties at the State and national level should continue to endeavour to develop a code of conduct and to evolve a machinery of mutual conciliation and consultation. Though every effort was made in most of the States towards this end, I am sorry to remark that no initiative was taken in my State by the party in power, in spite of the suggestion of the Election Commission.

In my State most objectionable and most vulgar posters of very bad taste, depicting falsehood and intended to misrepresent and to create hatred against particular parties and individuals were displayed in large numbers in the mid-term election, and those posters were again repeated during this general election. I am so glad that the Prime Minister has instructed the Home Ministry to collect the various posters of the opposition parties. I request that a similar instruction may be given to collect the objectionable posters, leaflets and pamphletes of the Congress Party in my State. That would prove the length and breadth of the falsehood and the depth of meanness and crudeness to which the party in power had stooped to in the general elections.

I would be failing in my duty if I did not express my regret at the intolerance and allergy of our national leaders towards the Indian press. If India is proud of anything today it is of India's free press. But I am very sorry that persons of the stature of the Prime Minister, the Defence Minister and the Home Minister went to the extent of accusing the press of being partial and of misrepresenting statements. At the State level the party in power went to the extent of stopping various advertisements, and in my State the Chief Minister during the election period stopped the government advertisements to the Ganatantra paper which is an opposition paper. In this way an attempt has been made throughout to strangle public opinion and criticism and the free press of India. If such things continue, I am afraid God alone can save democracy in this country. Unless suitable methods are devised to check the various malpractices and to prevent the employment of official and monetary pressure in the elections and for making better arrangements for secrecy, I am afraid that the entire election would become a big hoax and it will be the death knell of democracy. The election of today, as it stands, is a mockery at the poverty, ignorance and illiteracy of the Indian people.

Various complaints have been voiced in this House and also outside against these malpractices, and it is high time that a high powered committee should be appointed to probe into these allegations. If there is sincerity behind the talk of national integration, if there is sincerity behind the prescription of a code of conduct and for democratic processes, I think the appointment of such a committee is overdue. It was decided in the National Integration Conference that political parties should not aggravate their existing differences and create tension between themselves on the basis of caste or community, rather they should try to settle their differences by conciliation and consultation. The Conference suggested the appointment of a machinery for the quick examination and redress of genuine cases of complaints. They may be of a linguistic nature. The Mysore-Maharashtra border dispute has been hanging fire for so long. The Bihar-Orissa border dispute regarding a tiny tract, namely Saraikella and Kharswan, has still remained unsolved. In this connection I would like to quote a passage from *The Times of India* of yesterday where the Maharashtra Governor, Shri Sri Prakasa, in the course of the Governor's Address, has mentioned that the recent elections in the Maharashtra-Mysore border areas have vindicated the stand of the Maharashtra Government on the border issue and that the Union Government would have to resolve the issue on the basis of "this verdict as a matter of highest priority".

It is a very good thing that the Government there have requested the Central Government to take notice of the election result and to devise means for the integration of the really Maharashtra tracts which are still in Mysore. At the same time, if the verdict of the election is of any consequence, in the Saraikella and Kharswan area, on the very issue of integration with Orissa Members have been elected to the Bihar Legislative Assembly from Saraikella as well as Kharswan, two M.L.A's. The Communist M.P. who has been elected from Jamshedpur also fought his election on the main platform of integration of these tracts in Orissa. I think Government will please take not of the desire of the people and act accordingly.

In the end I would like to say this. If we scrutinise the election process, I feel that the future of democracy is very gloomy in this country. The Orissa Chief Minister exceeded all his previous limits of arrogance in saying on the floor of the Orissa Legislative Assembly that he is not going to give replies to the Members of the Swatantra Party and that he will crush them administratively. We have seen that in Burma overnight there was a military *coup de'etat* and all the Ministers were taken behind the bars. We have also seen that in Pakistan a military dictator is still going strong.

[Shri P. K. Deo]

And in Nepal we have seen the practical burial of democracy. As things proceed in this way I am afraid that a totalitarian dictatorship is raising its ugly head here too: in the name of socialism a totalitarian dictatorship has been growing in this country as it once did in Germany at the time of Hitler in the name of a national socialist party. We have to guard against this.

Shri Naushir Bharucha (East Khandesh): Mr. Chairman.

Mr. Chairman: We are pressed for time. I would request the hon. Members to be as brief as possible.

Shri Naushir Bharucha: I shall abide by the suggestion.

It is, perhaps, natural that, since the general elections loomed large and for the next five years the destiny of the country has been, in a measure, demarcated, there should be more references to the method and manner in which the general elections were conducted. It is a matter of deep sorrow for us rather than resentment or frustration to find that in these general elections, not only the ruling party abused the administrative machinery, but the elections were far from fair and far from just to the opposition. Repeatedly, the Treasury Benches have acknowledged the fact that in parliamentary democracy, the need for an opposition was unquestionable. Yet, the Prime Minister, on one occasion, said, what can we do, if the people do not choose to vote for the opposition. we cannot go out of the way to assist the opposition. The opposition Members never asked for any favours from the ruling party. All that they pleaded was that in parliamentary democracy, equal opportunities in the matter of election should be given to all parties. May I point out that, notwithstanding the fact that the Prime Minister and other hon. Members of the Treasury Benches have been rightly exercised over the question of national and emotional integration, in these elections ,almost in all the States, one could feel that the communal appeal had some sort of a charm for the voters and that avenue was exploited by the ruling party to the maximum? I will not say that the ruling party succeeded in all States. But, in a large number of areas, it was obvious that the communal appeal held away. I for one feel that if the Congress party had set an example by refraining from the communal appeal, even if it had lost 50 seats, ultimately, it would have gained a great deal in national integration. It is a matter of regret that the ruling party saw to the number of seats won and did not see what type of repercussion, this type of communal appeal would have in the long run.

12.52 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

I regret to say that the administrative machinery was used. The hon. Member who spoke before me gave various instances. May I give one perhaps out of many that occurred in my area as indeed, elsewhere? A contractor wanted to assist us and was working for us. Immediately after two or three days, we found that the Executive Engineer was set upon him and the Executive Engineer was told to see that that particular contractor worked for the Congress and not for me. There were numerous cases where we found that government vehicles were openly used for the purpose of Congress elections. Not only that. Months prior to the elections— in respect of this particular allegation, I have got documentary evidence if anybody wants to see—whenever a Minister toured, a programme was sent out to all parties. In the programme, the Collector mentioned that a particular Minister would have discussions with the members of the Congress party. I fail to understand why public money and public machinery should be utilised for arranging discussions between a Minister and Congress workers in particular areas. Nobody can

deny this fact because, if necessary, documentary evidence of this can be produced.

Apart from this, there was systematic bribery and corruption from village to village, from cottage to cottage. In numerous areas where we went out, the question was, we are being promised Rs. 10, what are you going to pay. One could have understood if here and there this type of question is asked. But, when one comes across scores and scores in villages and when one sees the trends of voting, one has no doubt whatever that bribery, unfortunately, did play a very large part in bringing about the result in the way that it has done. In the Bombay State, the opposition was wiped out except to the extent of 5 per cent or perhaps less The solitary figure was my hon. friend Shri Nath Pai. How can such a type of result be achieved, comparable to the result which Hitler achieved in Germany and that too on a minority voting when the entire voting is taken into consideration? I think that if parliamentary democracy has to survive and it has any meaning, the ruling party will have to search its heart.

The next point that I would like to deal with is, throughout the elections and, indeed, in the President's speech, much has been made about the Plan. May I tell this House that all talk of the Second Plan having succeeded is completely untrue? The physical targets in most cases have not been attained. Take the example of self-sufficiency in food. At the beginning of the Second Plan we were assured that India would be self-sufficient in the matter of foodgrains by the end of the Second Plan. What happened at the end of the Second Plan? My hon. friend Shri S. K. Patil went to America and entered into a contract for the supply of 1 crore and 70 lakh tons of wheat and other foodgrains to this country. Where was self-sufficiency? How can we say that the Second Plan has succeeded if this country has to go with the beggar's bowl and contract for 1 crore and 70 lakh tons of foodgrains to this country? Even at the end of the Third Plan, there is no prospect of this country being self-sufficient.

Take un-employment. Does anybody deny that at the end of the Second Plan, the number of un-employed is far greater than what it was at the beginning of the Second Plan? How can we say that, in the matter of the most important thing, namely the question of employment, the physical target has been fulfilled? Take the question of steel plants. Does anybody seriously believe that all the steel plants have succeeded? What was the target at the beginning of the Second Plan? Was it not said that the three steel plants, each of them would produce 1 million tons of steel ingots? Notwithstanding the fact that the expenditure on these steel plants has been more than nearly twice, I ask what is the production today. In October or November, 1961, were we not told that the production capacity of all the steel plants was not even 35 per cent today? How can then it be said that the steel plants have succeeded? The core of the Plan has failed and failed miserably. But, why is it that the Congress party got votes? I will tell you. In the course of my election campaign, I visited nearly 300 villages. I used to go to the Gram panchayat offices where big posters used to be put up. Industrialisation of the country, and the picture of the steel plants was shown. What does the poor villager understand whether the steel plant is producing, after 5 years 35 per cent or 100 per cent? A villager does not understand this. I, therefore, maintain that the Second Plan has failed.

Similarly, it has failed in the matter of electricity supply. After all, the boasting of the Congress party is that it is going in for socialism. Take the example of electricity generation. It is true that power-houses have been set up. Who benefits by them? In the case of the Rihand power-house, it is

[Shri Naushir Bharucha]

the Hindustan Aluminium Corporation of the Birlas which has entered into a contract for a bulk of its supply at a relatively small cost. It is not the villager who has got it for lift irrigation or for agricultural purposes. It is not the poor man who is getting electricity. Therefore, I ask this question, do we mean taxation to construct power-houses and generate more electricity for giving it to the multi-millioners or for the benefit of the villagers. I challenge my hon. friends to say that in this matter, we have made any headway. Why is it that, even now, the targets which the Ministry very wisely set up, namely, in the matter of lift irrigation electricity supply at the rate of 9 nP. per unit and in the matter of small-scale industries electricity supply at the rate of 9 nP., are not fulfilled? I, therefore, submit that it is wrong to say that the Second Plan has succeeded.

13 hrs.

Now, we are coming to the Third Plan. What is the expenditure under the Third Plan? It is going to be round about Rs. 12,000 crors. In the remote villages where I went for election campaign, I gave my electors an idea as to what this Rs. 12000 crores would mean. I said that if anybody attempted to count this Rs. 12,000 crores, counting at the rate of Rs. 100 per minute, it would take 2300 years to count Rs. 12,000 crores. That is the amount of taxation and the burdens that the people will have ultimately to bear. I dare say that, apart from any election results, today, the public is not getting an adequate return for the money that it has been paying.

I do not know whether I can have two or three minutes to speak.

Mr. Deputy-Speaker: I would thank him if he concludes now.

Shri Naushir Bharucha: I shall not encroach upon the time of the House. Perhaps, I may get some opportunity to speak at the time of the discussion on the Budget. But I shall conclude by saying that irrespective of the election results, the fact remains that the Plans have failed. You may work miracles with the voting and the ballot box, but the production will not go up by merely working such miracles. I would appeal sincerely to the Treasury Benches to consider what the people want ultimately; it is production, and in that matter, they have most miserably failed. I hope that the ruling party will search its heart and conscience and find that there is a lot of place for improvement, and they will pay attention to things that vitally matter to the public and not merely play with the ballot box and try to convince the world that they have done well.

श्री प्र० सिं० दौलता (झज्जर): जनाब डिप्टी स्पीकर, मैं एड्रैस में दिये गये तमाम नुकात पर तो इस वक्त अर्ज नहीं करूंगा लेकिन खास तौर पर जो बुनियाद की बात है मैं उस के बारे में सिर्फ यह कहना. चाहता हूं कि पिछले ५ वर्ष में हुकूमत ने कितने ही और अच्छे काम किये हों लेकिन कोई इसके मुकाबले का नहीं है जो कि पंचायत राज्य की कायमी है ।

साइकालिजिस्ट्स कहते हैं कि हंगर इंस्टिक्ट और सैक्स इंस्टिक्ट के बाद इंसान में सब से बड़ा इंस्टिक्ट टु रूल और टु डौमिनेट है । हिन्दुस्तान में जब देहातों में हुकूमत डिसेंट्रलाइज्ड हो कर वापिस गई तो उसका दोष उन्हें महसूस हुआ । उसकी यह हालत है कि पंचायत इलैक्शन में ९९ परसेंट वोट पड़े । असेम्बलीज और पार्लियामेंट के एलेक्शंस दोनों साथ होते हैं । असेम्बली के

एलेक्शंस् में इनवैलिड वोट्स कम हैं और पार्लियामेंट की कितनी ही पर्चियां खाली होती हैं और उनका इंटरैस्ट ज्यों ज्यों हुकूमत दूर चली जाती है, उनकी दिलचस्पी हुकूमत में कम होती चली जाती है । मैं अपने उन आनरेबुल मेम्बर्स से अर्ज करना चाहता हूं और जिन में कि खास तौर पर मिस्टर त्यागी काबिले जिक्र हैं जिन्होंने कि यह कहा कि पावर स्टेट्स से सेंटर में ले आनी चाहिए । त्यागी जी ने यह कहा कि पावर का डिसेंट्रलाइजेशन कम करना चाहिए । यह उनकी एक खतरनाक दलील थी कि डिसेंट्रलाइजेशन करने से ज्यादा स्टेट्स बनाने की टेंडेंसी ग्रो करती है । अगर सेंटर में सारी पावर आयेगी तो स्टेट्स में बिल्कुल सैप्रेट होने की टेंडेंसी ज्यादा पैदा होगी। पंचायत राज्य का यही सबक है कि डिसेंट्रलाइजेशन जारी रहना चाहिए।

दूसरी चीज जिस के बारे में मैं अर्ज करना चाहता हूं वह चाईना ईश्यू है । यह बात बजात खुद दुखदायी है कि इतने लम्बे बौर्डर पर एक पुरअमन मुल्क पर एक पुरअमन पड़ोसी है । मैं चीन को पुरअमन पड़ोसी समझता हूं। मेरे यह खयालात हैं। वह आकर कब्जा कर ले यह दुखदायक है लेकिन इस से भी ज्यादा दुखदायक जो इस कौमी मुसीबत पर हम ने अपने कैरेक्टर की क्राइसिस दिखाई है वह चीज दुखदायी है । वह बहुत खतरनाक है । महज गवर्नमेंट को बदनाम करने के लिए यह लैफ्ट विंग की पालिटिक्स और राइट विंग की पालिटिक्स दोनों पिछले दो साल से निहायत गैर जिम्मेदारी से काम कर रही हैं । कोई भी उन के कैरेक्टर को दाद नहीं दे सकता । दांयें बाजू की पार्टियों की पालिटिक्स इसको कन्फ्यूज करती है कम्यूनिज्म के साथ और वह समझती है कि चाइना का एग्रेशन कम्यूनिज्म का इनैहैरेट पार्ट है । हमारे प्राइम मिनिस्टर ने कहा है कि यह यह गलत है । चाईना का एग्रेशन कम्यूनिज्म का नतीजा नहीं है । इसे आईडिओलाजिकल कनफिलक्ट बता कर दांय बाजू की पार्टियों ने कंफ्यूज करना चाहा है । सब से बड़ी कमजोरी जो इस वक्त हमें अपने कौमी कैरेक्टर में महसूस हुई वह यह है कि हमारी अपनी हिन्दुस्तान की कम्युनिस्ट पार्टी जो हिन्दुस्तान की सरजमीन पर चुनाव लड़ती है और डेमोक्रेसी का दावा करती है वह पार्टी कौमी मफाद के लिहाज से फेल साबित हो। इंडियन आर्मी वह काम नहीं कर सकती थी जोकि यह पार्टी कर सकती थी। हमारी फोरेन मिनिस्ट्री वह काम नहीं कर सकती थी जोकि यह कम्युनिस्ट पार्टी अपनी हुब्बलवतनी का सबूत देते हुए कर सकती थी यह ठीक है कि चीन यू० एन० ओ० का मेम्बर नहीं है लेकिन वह इंटरनेशनल कमिशन का मेम्बर है और इंडियन कम्युनिस्ट पार्टी हुब्बलवतनी का अपना रोल ले कर सकती थी । वह चीन से कह सकते थे कि चाईनीज ड्रा बैक नहीं तो हम इंटरनेशनल कम्युनिज्म से दूर होते हैं । अगर ऐसा हुआ होता तो चीनियों को ३ या ६ महीने के अन्दर पीछे हटना पड़ता । लेकिन अफसोस की बात यह है कि लेफ्ट पार्टी ने भी पैट्रयाटिज्म नहीं दिखाया खास तौर पर कम्युनिस्ट पार्टी ने होपलैसली अपने आप को ऐंटी पैट्रियाटिक साबित किया । दांयें बाजू की पार्टीज ने इसे रौ ईश्यू की तौर पर इस्तेमाल किया । मैं अपनी सरकार क बधाई देता हूं कि इन सब चीजों के रहते हुए भी उसकी अपनी पालिसी ठीक ही रहती रही । लड़ाई वाली बात भी नहीं हो सकी जोकि दांयें बाजू की पार्टी चाहती थी और बांयें बाजू की पार्टी जोकि चाहती थी कि चीन की डिमांड कनसीड हो जाय चूंकि मैकमोहन लाइन वाला नक्शा बहुत पुराना है , यह दलील भी उनकी नहीं मानी गई ।

[श्री प्र० सिं० दौलता)

एलेक्शंस के बारे में मैं अर्ज करना चाहता हूं कि पिछले दो दिन से सब्र के साथ में अपोजीशन पार्टी वालों की स्पीचेज सुनता रहा । अपोजीशन पार्टीज वालों ने अपनी स्पीचेज में यहां पर शिकायत की है कि चुनावों में रूलिंग पार्टी ने धांधलेबाजी की है उनकी यह बात सुन कर मुझे कुछ ऐसा महसूस होता है कि वे कौन सी दुनिया से आये हैं और मैं कौन सी दुनिया से आया हूं । अब पंजाब में तो मेरे यहां साहब ये हुआ कि एलेक्शन के वक्त जो धांधली मची वह सारी अपोजीशन पार्टीज की मेहरबानी और गैर जिम्मेदारी का नतीजा है । कम्युनलिज्म का प्रचार हिन्दी स्पीकिंग ऐरिया में भी और पंजाबी स्पीकिंग ऐरिया में भी हुआ । तमाम यह जो सरकारी मुलाजमतें हैं और जो कि धांधली मचा सकती हैं, परली तरफ अकालियों के साथ थीं और मेरी तरफ हिन्दी आंदोलन वाले के साथ थीं । हिन्दी रीजन में सरकारी मुलाजमात, ब्यूरोक्रेसी जिसको कि गवर्नमेंट की पार्टी कहा जाता है वह गवर्नमेंट के खिलाफ थी । यह कोई छिपी ढकी बात नहीं है ।

मैं आपको बतलाऊं कि हमारी परली तरफ मेरा मतलब यह है कि पंजाबी स्पीकिंग ऐरिया में हमारी मुखालिफ पार्टी की तरफ से बड़े बड़े पोस्टर्स शाया किये गये जिसमें कि पर्टीकुलर कम्युनिटी के आदमी का सिर काट कर नेहरूजी के पैर के नीचे दे रक्खा है । काफी बड़ी साईज के पोस्टर्स दीवारों पर लगाये जाते हैं जिन में कि मुतबर्रक गुरू पुराने जमाने के जो कि हम सब के लिये पूज्य हैं उनको नीले घोड़ों पर सवार दिखाया जाता है और वे जनता से सवाल कर रहे होते हैं कि बताओ तुम इनको अपना वोट दोगे या कांग्रेस को दोगे ।

इसी तरह से हिन्दी स्पीकिंग ऐरिया में स्वामी दयानन्द की पूरी साईज के तस्वीर नुमा पोस्टर्स शाया किये गये जिसमें वह वोटरों से यह कहते हुए दिखाई दे रहे हैं कि अगर तुम कांग्रेस को वोट दोगे तो तुम स्वामी जी की छाती में कीलें गाड़ोगे । ओम का झंडा पोलिंग बूथ पर और जगह जगह फहराता था । इन लोगों ने हर तरीके से जनता की भावना को गलत तौर पर भड़काने की कोशिशें कीं । असल में इन पार्टीज के पास जनता को बताने के लिये कोई कन्स्ट्रक्टिव चीज तो थी नहीं खाली कम्युनल पैशंस और कास्टिज्म को ऐक्साइट करके सारे पंजाब की सियासत को गंदला किया । अपोजीशन एलेक्शन के पहले गैर जिम्मेदार रहा और एलेक्शन के बाद तो इन्होंने कमाल ही कर दिया जब यह लोग एलेक्शन में हार गये और एलेक्शन पैटीशन दी तो अब यह चीज तो अदालत को फैसला करनी है कि एलेक्शन में धांधली हुई कि नहीं लेकिन यह लोग सेव डेमोक्रेसी का एजीटेशन कर रहे ह । उनको इस बात की शिकायत है कि एक आदमी उनसे ३४ वोटों से क्यों जीता अब चूंकि ३४ वोटों से जीतने वाला सूबे का चीफ मिनिस्टर है इसलिये उनके ख्याल मे करप्ट प्रैक्टिस जरूर हुई है और इसलिये सूबे में एजीटेशन कर रहे हैं । यह भी मजाक है कि एक तरफ तो उस चुनाव के खिलाफ एलेक्शन पैटीशन करते हैं और दूसरी तरफ सड़कों में आंदोलन चलाते हैं । इस तरह से वह अदालत को प्रैजुडिस कर रहे हैं । पंजाब में अपोजीशन पार्टीज ने जम्हूरियत को खतरे में डालने के लिये और अजब चीज की है जो कि मैं बतलाना चाहता हूं । ऐन एलेक्शन के दिनों में स्पीचेज होती रहीं । एस० पी० हैल्पलेस हो कर देखता रहा क्योंकि उसने कहा कि अगर मैं एलेक्शन के दिनों में अपोजीशन के आदमियों को पकड़ता हूं तो यह शोर मचा दिया जायेगा कि सिविल लिबर्टीज कुचली गईं और कांग्रेस वालों का एलेक्शन खराब हो जायगा । इसलिये सारा एडमिनिस्ट्रेशन उन दिनों मुअत्तिल रहा । मेरी तरफ से

सिक्खों के खिलाफ और सिक्खों के एरिया में दूसरे तरीके से दिलआजारी और फिरके-फसाद का प्रचार हुआ और तमाम ऐडमिनिस्ट्रेशन मुअत्तिल रहा यह डरते हुए कि कहीं उन पर यह चार्ज न आ जाय कि सिविल लिबर्टीज पर एनक्रोचमेंट हुआ है ।

मेरे दोस्त जो बैठे हुए हैं मुझे उनसे हमदर्दी है । वह भी मेरी तरह अपना एलेक्शन लूज करके आये हैं । वह बड़े जोर शोर से यहां नेशनल इंटेगरेशन की बातें करते हैं लेकिन काश मैं उन्हें ले जाता और सुनवाता कि एलेक्शन के जल्सों में क्या क्या कहा गया । मेरे कब्जे में जो टेप रेकार्डेड स्पीचेज हैं उनको वह सुनें तो उनको मालूम हो जायेगा कि अकालियों के जल्सों के में और हिंदी आंदोलन के जल्सों में कम्युनिस्टों ने क्या स्पीचेज दीं । उन जल्सों की मेरे पास फोटूज भी हैं । यह पार्टी जो देश की एक संजीदा पार्टी है मुझे दुःख है कि चुनावों के वक्त इन्होंने वह काम किया जोकि मुनासिब नहीं था ।

मुझे इस बात का अफसोस है कि कांग्रेस ने केरल में एक बड़ी बेईमानी और गलती की । हो सकता है कि यह लफ्ज बेईमानी अनपार्लियामेंटरी हो लेकिन मैं जो महसूस करता हूं वह मैं ने कह दिया । चर्च को इस्तेमाल करके इन्होंने कम्युनिस्ट पार्टी को निकाला कम्युनिस्ट पार्टी ने भी अपने कैरेक्टर को स्याह कर लिया । केरल में और पंजाब में इन्होंने भी अकालियों और हिन्दी आंदोलन वालों के साथ मिल कर अपने कैरेक्टर को स्याह कर लिया ।

मेरे मुकाबले में जनाब डिप्टी स्पीकर सात उम्मीदवार हैं । कोई जीतने वाला नहीं और ७००० हजार से ज्यादा कोई वोट ले जाने वाला नहीं था । कम्युनिस्ट पार्टी ने तीन को कहा कि हम टिकट देंगें, एक हरिजन, एक बैकवर्ड और एक छोटी कम्युनिटी वाले को देंगे लेकिन बाद में कहा कि हम टिकट नहीं देंगे । सिर्फ मतलब यह था कि वोट तोड़ें ।

इसी तरह कम्युनल पार्टी ने जोकि मेरा मुकाबला कर रही थी सात कास्टस के सात उम्मीदवारों को सिर्फ मुझे हराने के लिए खड़ा किया और ९८००० वोट जो नीचे कांग्रेस को पड़े और जिन पर कि सात कास्ट खड़ी हैं वह ९८००० वोट उन कास्टों में बंटते चले गये और मुझे जो अपने राइवैल को ७०००० वोटों से हराना था, ८००० वोट से हारा । अगर किसी आदमी को महज वोट तोड़ने के लिये खड़ा किया जाता है, तो पीपल्ज रिप्रेजेन्टेशन के मुताबिक वह एक खिलाफ-कानून प्रैक्टिस है । अगर लोगों के कम्यूनल पैशन्ज को एक्साईट किया जाता है, तो वह भी एक खिलाफ़-कानून काम है । लेकिन ये सब कार्यवाहियां आपोज़ीशन पार्टीज़ करती रहीं हैं ।

श्री नाथ पाई (राजापुर) । सिर्फ आपोजीशन करती रहीं ?

श्री प्र० सिं० दौलता : रूलिंग पार्टी तो डिफ़ेन्सिव पर थी – वह थी ही नहीं । जनाब डिप्टी स्पीकर साहब, मैं आनरेबल मेम्बर, श्री नाथ पाई, को यह बताना चाहता हूं कि

Whatever seats the Congress got, it also got them through communalism, because there the Akalis created such a situation that all Hindus voted for the Congress out of fear. And here we lost because there were no Sikhs to vote for us. So communalism had sway, and all the parliamentary seats in the Hindi-speaking area were lost except a reserved seat and except a seat where Mohemmadans lived. We lost five contiguous parliamentary seats in the Hindi-speaking area because we had no Sikhs who out of fear were to vote for us. In the areas the Congress won, there were Hindus who, out of fear of Master Tara Singh,

[Shri P. S. Daultra]

voted for the Congress, and so they got elected. So in Punjab, it was solely communalism which acted this way or that way.

इस के बाद मैं यह अर्ज करना चाहता हूं कि पंजाब में हिन्दी स्पीकिंग एरिया में कांग्रेस ने जो नौ सीट्स लूज की हैं, यह ठीक है कि उस की एक वजह यह है कि वहां पर कम्यूनलिज्म का स्वे है और कम्यूनिस्ट पार्टीज ने कम्यूनिल फीलिंग्ज को एक्सप्लायट किया, लेकिन यह हकीकत है कि वहां पर यह खयाल है कि हरियाना को इग्नोर किया जा रहा है। यह नाराजगी पहले की है और कम्यूनल पार्टीज ने अब उस को यूज किया। मैं अर्ज करना चाहता हूं कि गवर्नमेंट को इस बात का नोट लेना चाहिये।

इस के अलावा मैं एक और बात भी अर्ज करना चाहता हूं, जिस के बारे में मैं इलैक्शन कमीशन को भी सजेस्शन लिख कर भेज रहा हूं। वह एक मजाक है। मैं इस बारे में जैनरलाइज करना चाहता हूं। हम देखते हैं कि कई कई हजार वोट ऐसे आदमियों को दिये गये, जिन को कोई जानता नहीं कि कौन हैं कहां का है। मैं खुद जानता हूं कि मेरे हल्के में एक आदमी को, जो कि अर्जी देकर अलग हो गया था, इक्कीस हजार वोट इस लिये पड़े कि इत्तिफाक से छः हल्कों में उस के सिम्बल वाले थे।

श्री दी० चं० शर्मा (गुरदासपुर) : माननीय सदस्य को किसने हराया ?

श्री प्र० सिं० दौलता : मुझे आप ने हरवाया।

मैं यह अर्ज करना चाहता हूं कि कम्यूनल पार्टीज ने इलैक्शन से पहले जो स्पीचेज दीं, उन का नोटिस गवर्नमेंट उस वक्त इस लिये नहीं ले सकती थी क्योंकि सिविल लिबर्टी का बहुत तेज सवाल था। लेकिन इस वक्त उन का नोटिस लेना चाहिये और जो स्पीचेज की गई हैं, उन के बारे में एक्शन लेना चाहिये।

श्री खाडीवाला (इन्दौर) : उपाध्यक्ष महोदय, राष्ट्रपति जी ने अपने भाषण के के प्रारम्भ और आखिर में चुनावों का उल्लेख किया है। इस सम्बन्ध में मुझे जो अनुभव प्राप्त हुआ है वह मैं इस सदन के सामने रखना चाहता हूं

इस सदन को इस बात पर विचार करना चाहिये कि क्या इस चुना में मतदान की गुप्तता को सुरक्षित रखा गया और विभिन्न दलों और अधिकारियों की तरफ से जो अनियमिततायें बरती गईं, उनको कैसे रोका जा सकता है

हमने यह देखा कि जो लोग वोट डालने के लिये पोलिंग स्टेशन पर आते थे, वे विभिन्न दलों की पर्चियां लेकर आते थे। उन दलों की पर्चियां अलग अलग रंगों की होती थीं जैसे कांग्रेस की पर्ची लाल रंग की और जनसंघ की सफेद होती थी। मास्टर, पटवारी आदि जिन अधिकारियों की पोलिंग स्टेशन पर ड्यूटी होती थी वे स्वयं चुनाव से पहले किसी एक पार्टी की पर्चियां बांटते थे पर्ची का रंग देख कर उनको पता चल जाता था कि अमुक व्यक्ति किसको वोट देगा मेरा कांस्टीट्यूएन्सी में धारा सभा के आठ मेम्बरों में से चार आदिवासी हैं, जिसका अर्थ यह है कि लगभग आधी जन-संख्या आदिवासियों की है। बेचारे आदिवासी वोट डालने के नियमों को नहीं समझते हैं अपनी मर्जी के अनुसार वोट दिलवाने के लिये यहां पर बैठे हुए अधिकारी कई तरीके काम में लाते थे। वे किसी वोटर को कहते थे कि टेबल पर निशान लगा दो और वह वोटर टेबल पर निशान लगा देता था और खाली बैलट पेपर को पेटी में डाल देता था। यातो किसी पार्टी के नाम और चुनाव-चिन्ह पर अंगूठा

रख कर किसी अन्य पार्टी के नाम की तरफ़ इशारा कर देते थे कि यहां पर निशान लगा दो, जिसके अनुसार वह वोटर उसी जगह पर निशान लगा देता था । इसके अलावा यह भी अनुभव हुआ कि जब उन अधिकारियों को मालूम हो जाता कि अमुक वोटर किसको मत देने वाला है, तो वे किसी पार्टी-विशेष को जिताने की मंशा से ऐसा पैड रखते थे जिसके आधे भाग पर स्याही लगी होती थी और आधा खाली होता था और सील को उसी खाली भाग से लगा कर वोटर को दे देते थे, जिसका परिणाम यह होता था कि बैलट पेपर पर कोई निशान नहीं लगता था और खाली बैलट-पेपर ही पेटी में डाल दिया जाता था । एक एक पार्लियामेंटरी कांस्टीटुएन्सी में बीस पच्चीस हजार तक खाली वोट निकलने का कारण यही है

मेरी कांस्टीटुएन्सी में पहले आठ धारा सभा की सीटों में से सात कांग्रेस की थीं लेकिन इस इलेक्शन में स्थिति बिल्कुल बदल गई । इसका कारण यह है कि वहां पर एक साल से कलेक्टर, तहसीलदार, पटवारी और मास्टर आदि अधिकारियों ने एक पार्टी विशेष को जिताने का निर्णय कर लिया था । मेरे पास इस सम्बन्ध में प्रमाण हैं और नाम हैं । मैंने यह देखा कि मेरी कांस्टीटुएन्सी में वहां के कलेक्टर ने एक साल पहले धारा सभा के मेम्बरों से कहा कि "हम देखेंगे कि तुम कैसे आगे चुन कर आ जाओगे ।"

इसके अलावा वहां पर कलेक्टर ने चुनाव के वक्त नये नये टैक्स लगा दिये, जिसके कारण जनता पर शासनारूढ़ दल के सम्बन्ध में प्रतिकूल प्रभाव पड़ा । वहां पर मिट्टी की गाड़ी पर आठ आने और पत्थर की गाड़ी पर आठ आने टैक्स लगा दिया गया । जो किसान ईंटें बनाते थे, उन पर एक हजार ईंट पर तीन रुपये का टैक्स लगाया गया । पहले ग्रांम लोगों को लकड़ी के परमिट दिये जाते थे, लेकिन चुना के वक्त उनको बन्द कर दिया गया, जिससे भीलों और आदिवासियों में कांग्रेस-विरोधी भावना पैदा हुई । हम चुनाव से पहले उच्च अधिकारियों के पास एक डेपुटेशन लेकर गये । क्योंकि पुलिस के एक सूबेदार ने एक दुकान पर लगे हुए झंडे को उतार दिया और इसी तरह लोगों के बैजों को उतारा, लेकिन इस सम्बन्ध में कोई कार्यवाही नहीं की गई । इसी प्रकार पटवारियों और मास्टरों के विरुद्ध कई शिकायतें हैं ।

जन संघ की तरफ से कई आपत्तिजक पोस्टर छापे गये । एक पोस्टर में दिखाया गया कि शासन किसी व्यक्ति को चाबुक से मार रहा है और उसमें यह प्रचार किया गया कि यह सहकारी खेती नहीं है सरकारी खेती है । सहकारी खेती के बारे में भीलों और आदिवासियों से यह कहा गया कि तुम्हारे जो बच्चे पढ़ रहे हैं, उनको लेजा कर उनसे नौकरी कराई जायेगी और वे खेती नहीं कर पायेंगे ।

उनको यह भी कहा गया कि अगर तुमने कांग्रेस को वोट दिया, तो वह तुम्हारी तीन चार औरतों में से एक के अलावा दूसरों की शादी अन्य व्यक्तियों से करा दी जायेगी यह भी प्रचार किया गया कि उनकी जो लड़कियां पढ़ रही हैं, पढ़ने के बाद हरिजनों के साथ उनकी शादी कर दी जायगी ।

गो-हत्या के बारे में यह प्रचार किया गया कि अगर एक वोट किसी पार्टी-विशेष के पक्ष में डाला जाये तो एक गाय की हत्या का पाप लगेगा । इस तरह का प्रचार वहां पर जन संघ की तरफ़ से किया गया वहां पर छपे हुए पोस्टर मेरे पास हैं

इसी तरह से साल डेढ़ साल पहले जन संघ ने कायदे के विरुद्ध फ़ारेस्ट की जमीन तुड़वा दी और लोगों को दे दी । वहां पर जन संघ की पीली झंडियां लगाई गई । इससे वहां के लोगों पर यह प्रभाव पड़ा कि जन संघ

[श्री खादीवाला]

की ओर से यह जमीन उनको दी गई है। वह कार्यवाही कई दिनों तक चली, लेकिन गवर्नमेंट ने उसके खिलाफ़ कोई कदम नहीं उठाया। इस सम्बन्ध में आदिवासियों को यह कहा गया कि जन संघ का शासन आने वाला है और अगर उन्होंने उस दी हुई जमीन को रखना है, तो वे जन संघ को वोट दें।

वहां पर आदिवासियों के कुछ गुरू होते हैं, जिनको बड़वे कहा जाता है। उनको पैसा दे कर उनके द्वारा कई प्रकार की बातें कहलवाई गई। उनसे पूछा जाता था कि क्या देखते हो, तो वे बताते थे कि "अमावस्या की अंधेरी रात है, बंलों की जोड़ी बंधी हुई है और उसको चोर ले जाने लगे हैं, लेकिन दीया आने पर वहां पर प्रकाश हो गया और चोर भाग गये।" तब उन्होंने पूछा कि क्या देखते हो। आदिवासी भोलेभाले होते हैं और ज्यादा समझ उनमें नहीं होती है। जब उन्होंने कहा कि दीया ही दिया देखते हैं तो उनको कहा कि दीये के भीतर अपना मत डाल दें। इस तरह की बातें चुनाव के दौरान में हुई हैं। खास तौर से मेरा यह कहना है कि कई पेटियों में ५२–५२ की गड्डियां एक ही रंग की और सील की हुई दीये के लिये डाली गई हैं। हमने जाकर सुबह कहा कि पेटियां खोलते वक्त ये ये हमारे एजेंट ले लीजिये जिसके जवाब में कलेक्टर ने कहा कि कल छः बजे तक तुम्हारी अर्जी आनी चाहिये थी और चूंकि वह नहीं आई इसलिये अब हम तुम्हारे एजेंट को नहीं ले सकते हैं। हम सौ डेढ़ सौ मील दूर से रात को दो बजे आये थे और आठ बजे पेटियां खुल रही थीं लेकिन आठ बजे से पहले पहुंच जाने पर भी हमारे एजेंटों को नहीं लिया गया। जब हमने पूछा कि क्यों हमारे एजेन्टों को आप नहीं लेते हैं तो उन्होंने कह दिया कि हम नहीं ले सकते हैं। उन्होंने आखिर नहीं लिया और सब पेटियों को खोल दिया।

ऐसी हालत में मैं कहना चाहता हूं कि अगर आगे ये इलेक्शन किये जायें तो यह निष्पक्ष व्यक्तियों द्वारा कराये जायें। मैं तो यहां तक कहना चाहता हूं कि मिलिटरी के हाथ में ये रहने चाहियें। आजकल इन चुनावों में मैंने देखा है कि हर पटवारी, हर मास्टर, हर तहसीलदार, हर कलेक्टर किसी न किसी में इंटिरेस्टिड रहता है, किसी को हराने में और किसी को जिताने में इंटिरेस्टेड रहता है। जिस किसी में वे इंटिरेस्टिड होते है उनके हाथ में ताकत रहती है, उसको जिताने की या उसको हराने की। जो आपका मत है वह कुछ नहीं कर सकता है, वोट आपका कुछ नहीं कर सकता है पन्द्रह, बीस और पच्चीस हजार जितने वोट वह चाहें जिस तरफ डलवा सकता है, उनके इशारे पर ये वोट डाले जाते हैं। जो काम करने वाले होते हैं उनके काम करने के अजीब-अजीब ढंग होते हैं। अंगूठा रख देते हैं बैल पर और इशारा कर देते हैं दीये की ओर कह देते हैं कि इसपर जाकर सील लगा आओ। वह ऐसा ही कर देता है। इससे तो पहले की पेटियां ठीक थीं जिसमें उसको छाप तो दीखती थी। वह अन्दर जाता था और उसके भीतर डाल आता था। अब इस पद्धति में तो चुनाव कराने वालों के हाथ में है पूरे का पूरा इलेक्शन। अगर वह ईमानदारी से करता है तो ठीक और नहीं करता है तो भी ठीक। जिस पार्टी के जिस व्यक्ति को चाहे वह जिता सकता है। वह छः महीने या साल पिहले से ही सारी तैयारी करता है। सैकड़ों आदमियों को पटवारी, पटेल, तहसीलदार वगैरह प्रभावित कर सकते हैं। पटेल और पटवारी ने वहां कहा है कि अगर तुमको जमीन बचानी है तो कांग्रेस को वोट नहीं देना चाहिये अगर तकावी की वसूली करनी है तो उसकी वसूली के लिये वारेंट निकाले गये हैं ऐन टाइम पर। उनको बुला कर डराया तथा धमकाया गया है। जब उन्होंने पटवारी से पूछा कि भाई यह क्या है, क्या सारी खेती सरकारी हो जायेगी

तो उसने कहा हां, हुक्म तो हमारे पास आ गया है लेकिन अगर दीये के लिये वोट दोगे जन संघ के लिये वोट दोगे तो सरकारी खेती नहीं होगी । डर कर उन लोगों ने जाकर दीये के लिये सब वोट डाल दिये ।

मैं हारा या जीता, यह अलग बात है लेकिन उपाध्यक्ष महोदय, मैं कहना चाहता हूं कि इलेक्न कराने की जो पद्धति है य ठीक नहीं है । एक पार्लियामेंट के मेम्बर को हजारों मील घूमना पड़ता है । पहाड़ों में, आदिवासियों के घर घर जाना होता है । एक झोंपड़ी यहां है तो दूसरी उससे कितनी ही दूरी पर है । किस तरह से छः छः महीने पहले से या साल साल पहले से लोग जाकर उन लोगों को समझाते हैं, यह सब अधिकारियों के हाथ में रहता है । इसलिये मेरा निवेदन है कि आप इ के ऊपर जरूर विचार करें । आगे जब कभी भी इलेक्शन हो, वह कैसे गुप्त मतदान द्वारा हो सकता है, इस पर आपको विचार करना चाहिये । गुप्त मतदान का मतलब है सीक्रिट वोट । आज देखने में आता है कि सीक्रिट वोट नहीं होता है । वहां पर बैठे हुए हर एक आदमी को यह मालूम होता है कि किस दल या व्यक्ति के लिये वह वोट डाल रहा है । मैंने बताया है कि सफेद, लाल या जिस रंग की पर्ची वह लेता है उससे पता चल जाता है कि किस पार्टी को वह वोट दे रहा है । इस तरह की चीजें न हों, इस पर भी आपको विचार करना चाहिये और देखना चाहिये कि किस तरह से गुप्त मतदान हो सकता है ।

उपाध्यक्ष महोदय : तीन बजे प्राइम मिनिस्टर साहब इस डिबेट का जवाब देंगे । अब हम सप्लीमेंटरी डिमांड्ज लेते हैं ।

DEMANDS* FOR SUPPLEMENTARY GRANTS (GENERAL), 1961-62

Mr. Depty-Speaker: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1961-62.

There are 17 cut motions that I have received notice of, but the Members who have given notice are not present here.

DEMAND NO. 1—MINISTRY OF COMMERCE AND INDUSTRY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 2,40,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962. in respect of 'Ministry of Commerce and Industry'."

DEMAND NO. 9—DEFENCE SERVICES, EFFECTIVE—ARMY

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 21,57,39,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962. in respect of 'Defence Services, Effective—Army'."

DEMAND NO. 12—DEFENCES, NON-EFFECTIVE CHARGES

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 32,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962. in respect of 'Defences, Non-Effective Charges'."

DEMAND NO. 13—MINISTRY OF EDUCATION

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,82,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Ministry of Education'."

---

*Moved with the recommendation of the President.